

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**



**O.A. No.060/877/2019**

Chandigarh, this the 13<sup>th</sup> day of September, 2021

**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**  
(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh)

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**  
(On video conference from Central Administrative Tribunal,  
Bangalore Bench, Bangalore)

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Amarjeet Kaur aged 39 years wife of Dr. Palwinder Singh, PGT (Computer Science), Kendriya Vidyalaya No. 3, Patiala Cantt. District Patiala and Resident of H. No. 16/A, Shaheed Udham Singh Nagar, Patiala-147001.

**...Applicant**

(BY ADVOCATE: Sh. Gurjinder Singh Chahal)

**VERSUS**

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, SCO 72073, Sector 31-A, Dakshin Marg, Chandigarh-160030.
3. Sanjeet Kumar Sagar, the Principal Kendriya Vidyalaya No. 3, Patiala Cantt. District Patiala-147001.

**...Respondents**

(BY ADVOCATE: Sh. R.K. Sharma)



## **O R D E R(Oral)**

### **Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. Gurjinder Singh Chahal, learned counsel for the applicant stated that since the relief claimed in the Original Application has already been granted to the applicant, therefore, nothing survives in the present case and the same may be disposed of as having been rendered infructuous.
2. In view of the above statement made by Sh. Gurjinder Singh Chahal, the Original Application is disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)**  
**Member (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

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